

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 20

IA 116/2021 IA 1860/2020 IA 1970/2020 IN C.P.(IB)2300/MB/2018

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **BANK OF INDIA V/s MAHAVIR ROADS &
INFRASTRUCTURE PVT LTD**

Section 7, 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Harsha Sharma i./b Nahush Shah Legal for the Applicant present. Adv. Aman Kacheria a/w Adv. Siddhath Shankar i/b Agarwal and Dhanuka Legal for the Respondents in IA 116 of 2021 present. Adv. Harsh M. a/w Adv. Solanki i/b Neel Kothari for the RespondentNo.4 and 5 present. Adv. Samrudhi Gholap h/f Adv. Raghavendra Mehrotra for Respondent No. 1 in IA 1970/2020 present through VC.

IA 116/2021

This Application has been filed seeking direction in terms of Section 70 r/w Section 236 of the Code. Section 70 of the Code provides that punishment for misconduct in the course of Corporate Insolvency Resolution Process and IBBI is an appropriate authority to make out the case in terms of the section and file appropriate proceedings against the Respondent, if they find that there arise any need for that. Accordingly, IA 116 of 2021 is **disposed of**.

IA 1860/2020

Heard the Counsel and the matter is **Reserved for Order**.

IA 1970/2020

The Ld. Counsel for the Respondent No.4 seeks further time to place on record the Reply contending that Reply is ready and seeks short accommodation. Respondent No.2 and 3 are set *ex-parte*. List this matter on Board on **11.07.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)